

Name of the Corporate Debtor: Padmaadevi Sugars Limited (IN LIQUIDATION) CIN : U15421TN1995PLCO29913
Date of commencement of CIRP: 15th October 2018; Date of commencement of Liquidation: 20th April 2021

LIST OF STAKEHOLDERS as on 31st March 2026, NCLT taken on record date: 17th March 2026

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBC (Liquidation Process) Regulations, 2016

Annexure 6 - List of Operational creditors (other than Workmen and Employees and Government Dues)

Amount in Rs.

S No	Name of Creditor	Details of Claim Received			Details of Claim Admitted					Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by lien or attachment pending disposal	Whether lien removed? (Yes/No)	Amount Covered by guarantee	% share in total amount of claims admitted					
1	Union Engineers		5,84,57,378	5,84,57,378	Unsecured					0.691%	-	-	-	Note 1
2	Jain Irrigation Systems Private Limited		1,10,97,674	1,06,57,846	Unsecured					0.126%	-	-	-	Note 2
			6,95,55,052	6,91,15,224						0.817%	-	4,39,828	-	

Notes:

1. Claimant submitted claim form, dated 8th May 2021 for Rs. 6,17,89,340/-, Erstwhile Liquidator admitted the claim to the extent of Rs. 1,89,75,662/-. Afterwards the claimant filed an application with NCLT under Section 42 of IBC with the revised claim amount of Rs. 5,84,57,378/-. As per the claim determination note dated 26th March 2025, present Liquidator admitted claim to the extent of Rs. 2,67,19,292/- based on additional documents submitted by the claimant. Subsequently accepting the submissions/clarifications made by the claimant during the proceedings before NCLT and after verifying the documents submitted by the claimant, the Liquidator revised the earlier claim admission and now fully admits the claim amount. The above mentioned application filed in JA 46 of 2022 by the claimant in NCLT, Chennai, was disposed of pursuant to the NCLT, Chennai order dated 8th Jan 2026.
2. Claimant submitted claim form for Rs. 1,10,97,694/- belatedly and the same was rejected by the Erstwhile Liquidator. Against the rejection, claimant filed an application in NCLT. Pursuant to the directions of Hon'ble NCLT in IA/IBC/306/CH/2022 dated 29th April 2022, wherein the delay in submission of claim was condoned, the Erstwhile Liquidator adjudicated the claim by admitting principal claim of Rs. 43,55,060/ only. Against the interest rejection, claimant filed another application in NCLT. Pursuant to the directions of Hon'ble NCLT in IA/IBC/1302 (CH) 2022 in IA/649/IB/2021 dated 04th May 2023, directing the claimant to file revised claim calculating interest at the rate of 12% within a period of 7 days which may be collected by the Liquidator and the outcome be informed to the Applicant herein within a period of 7 days from the date of claim. There was no communication available to substantial the same from erstwhile liquidator. In connection Liquidator now has admitted the interest portion as stated above after verifying the additional documents submitted by the claimant.

FOR PADMADEVI SUGARS LIMITED

S. Rajendran
Liquidator

Regn. No. IBC/PA-002/IP-N00098/2017-18/10241